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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CS(COMM) 389/2017

M/S SAKUMA EXPORTS LIMITEDPlaintiff

Through: Ms. Mithila Sharma Jain, Adv.
(joined through VC)

versus

M/S SIMBHAOLI SUGARS LIMITED & ORS

.....Defendants

Through: Mr. Aman Kumar Thakur, Adv.
for D-1/Counter Claimant
Mr. O. P. Gaggar & Mr.
Sachindra Karn, Advs. for D-3 in
Counter claim

CORAM:

**JOINT REGISTRAR (JUDICIAL) MS. PRIYA
MAHENDRA, (DHJS)**

ORDER

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29.08.2024

CS(COMM) 389/2017 & CC (COMM) 1/2018

The matter is listed today for PE. However, adjournment is sought by learned counsel for the plaintiff on the ground that the witness is not present today as he has undergone eye surgery and could not travel from Mumbai.

At this stage, it is informed by learned counsel for the defendant no.1 in the suit and Counter Claimant in the Counter Claim that defendant no.1/Counter Claimant is under liquidation. He is directed to file requisite documents with copy to the opposite side. Thereafter, the plaintiff is directed to proceed as per law.

Re-notify the matter for PE/further proceedings on 07.01.2025.

**PRIYA MAHENDRA (DHJS)
JOINT REGISTRAR (JUDICIAL)
AUGUST 29, 2024/ab**

Click here to check corrigendum, if any